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News Letter

Voice of Voiceless





BIHAR STATE LEGAL SERVICES AUTHORITY

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THE TORCHBEARERS



Hon'ble Mr. Justice Ranjan Gogoi Chief Justice of India -cum-Patron-in-Chief, NALSA

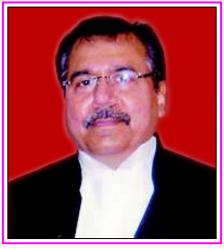


S. A. Bobde

Judge, Supreme Court of India -cumExecutive Chairman, NALSA



Hon'ble Mr. Justice A. P. Sahi Chief Justice, Patna High Court -cum-Patron-in-Chief, BSLSA



Hon'ble Mr. Justice
Jyoti Saran
Judge, Patna High Court
-cumExecutive Chairman, BSLSA



Hon'ble Mr. Justice
Dinesh Kumar Singh
Judge, Patna High Court
-cumChairman, Patna High Court
Legal Services Committee

NOTIFICATIONS



Hon'ble **Mr. Justice A. P. Sahi** sworn in as Chief Justice of Patna High Court on 17.11.2018.

Hon'ble **Mr. Justice Jyoti Saran,** Judge, Patna High Court has been notified as New Executive Chairman of BSLSA on 21.12.2018.



FAREWELL



Hon'ble **Mr. Justice Mukesh R. Shah,** Chief Justice, Patna High Court & Patron-in-Chief of BSLSA elevated to the Supreme Court of India.

STATE CONSULTATION PROGRAMME

One day state consultation on effective implementation of the Juvenile Justice Act - 2015 with focus on Children & Institutional Care Role and Function of Children Court.



Hon'ble Mr. Justice Jyoti Saran, Judge, Patna High Court -cumthe then Chairman, Bihar Judicial Academy



Hon'ble Mr. Justice Ashwani Kumar Singh, Judge, Patna High Court -cum-Chairman, Juvenile Justice Monitoring Committee, Patna High Court.

On 4th December, 2018 Juvenile Justice Monitoring Committee, Patna High Court organized a state consultation on Juvenile Justice and POCSO Act highlighting the issues concerning "The Role of the Special Court/Children's towards Court the implementation of the Juvenile Justice and POCSO Act and ensuring Safety and Protection of Children in Custodial Care under the Juvenile Justice Act" at Bihar

Judicial Academy with support from the Department of Social Welfare and UNICEF, Bihar. Issue of Children is also one of the concern of BSLSA under section 12 of Legal Services Authority Act, hence BSLSA was also a stakeholder in this state consultation programme. Shri Sunil Dutta Mishra, Member Secretary, BSLSA, gave a detailed report on steps taken by BSLSA in the welfare and best interest of child.



Hon'ble Mr. Justice Jyoti Saran, Judge, Patna High Court -cum- the then Chairman, Bihar Judicial Academy sharing his views on Child Protection. Hon'ble Mr. Justice Dr. Ravi Ranjan the then Acting Chief Justice, Patna High Court (in the centre) with other dignitaries on the dias.

STATE CONSULTATION PROGRAMME



Hon'ble Mr. Justice Ashwani Kumar Singh, Judge, Patna High Court -cum- Chairman, Juvenile Justice Monitoring Committee, Patna High Court. (in the centre) Hon'ble Mr. Justice Arvind Srivastava, Judge, Patna High Court & Member, Juvenile Justice Monitoring Committee, Patna High Court, Shri Vinay Kumar, ADG, CID and Shri Mansoor Quadri, UNICEF, Bihar (from center to right) Hon'ble Mr. Justice Ashutosh Kumar, Judge, Patna High Court and Shri Sunil Dutta Mishra, Member Secretary, BSLSA (from centre to left) on the dias.



Hon'ble Mr. Justice Dr. Ravi Ranjan the then acting Chief Justice of Patna High Court addressing the august gathering.

Participant Additional Districts & Session Judges, Officials of BSLSA, Police Officers, Special Prosecution Officers etc.



MEDIATION TRAINING PROGRAMME

40 Hours intensive Mediation Training Programme for Officers of Superior Judicial Services of Bihar under the guidance of MCPC, Supreme Court of India, New Delhi was organised since 18.12.2018 to 22.12.2018, at Bihar Judicial Academy, Patna.





Hon'ble Mr. Justice Vikash Jain, Judge, Patna High Court handing over the certificates to the participants in which 42 Judicial Officers in two batches were imparted training at Bihar Judicial Academy, Patna.

Shri Manmohan Sharma and Shri Sunil Kumar Agarwal were observers in this programme.



Group Photograph

REFRESHER PROGRAMME

20 hours (3 days) Refresher Programme for Trained Mediators of Begusarai, Khagaria, Katihar, Bettiah, Siwan, Gopalganj, Gaya, Madhepura, Samastipur, Jehanabad & Saharsha was organised under the guidance of MCPC, Supreme Court of India, New Delhi from 26.11.2018 to 28.11.2018 at Bihar Judicial Academy, Patna.

Shri Rajesh Gupta, Shri Manmohan Sharma, Shri Vinay Kumar Gupta were observers for the programme. Shri Anup Kumar Srivastawa, Shri Sandeep Saxena, Ms. Rajlaxmi Sinha, Shri Rajesh Das, Shri Shivshanka Prasad, Shri Ashok Kumar, Shri Bhaiya Mukesh were Mediation trainers in the training programme.



Group Discussion



Group Photograph



Shri R. N. S. Pandey, Joint Secretary, BSLSA handing over momento to Ms. Rajlaxmi Sinha, Potential trainer.

REFRESHER PROGRAMME

20 hours (3 days) Refresher Programme for Trained Mediators from 29.11.2018 to 01.12.2018 at Bihar Judicial Academy, Patna.



Technical Sessions



Group Photograph

REFRESHER PROGRAMME

20 hours (3 days) Refresher Programme for Trained Mediators from 04.12.2018 to 06.12.2018 at Bihar Judicial Academy, Patna.



Participants Trained Mediators



Ms. Anupam Dhingra (Advocate Trainer), Ms. Nisha Saxena (Judge Trainer), Sri K. K. Makhija (Adv. Trainer) were observers in this programme. Shri Barun Kumar Pandey, Ms. Archana Mishra, Shri Shahid Mohd., Shri Ashok Mehta, Ms. Arti Sharma, Ms. Giribala Singh and Ms. Neena Khan were Mediation Trainer for conducting this 20 hrs Refresher programme at Bihar Judicial Academy, Patna.

INAUGURATION OF ADR BUILDING



At the inaugural ceremony of "ADR Building" Hon'ble Mr. Justice M.R. Sah, Chief Justice, Patna High Court cum Patron -in- Chief BSLSA (in the centre), Hon'ble Mr. Justice Dinesh Kr. Singh, Judge, Patna High Court, Hon'ble Mr. Justice Ashwani Kumar Singh, Judge, Patna High Court, Hon'ble Mr. Justice A. Ammanullah, Judge, Patna High Court (centre to left), Hon'ble Mr. Justice Dr. Ravi Ranjan, Judge, Patna High Court -cum- Executive Chairman, BSLSA, Hon'ble Mr. Justice Chakradhari Sharan Singh, Judge, Patna High Court, Sri B.B. Pathak, Registrar General Patna High Court, Shri Sunil Dutta Mishra, Member Secretary, BSLSA (centre to right).



Hon'ble Mr. Justice M.R. Sah, Chief Justice, Patna High Court -cum- Patron-in-Chief, BSLSA & Hon'ble Mr. Justice Dr. Ravi Ranjan, Judge, Patna High Court -cum- Executive Chairman, BSLSA along with other Hon'ble Judges of Patna High Court lighting the lamp.



The inauguration of "ADR Building at Bettiah" by Hon'ble Mr. Justice M. R. Sah, Chief Justice, Patna High Court -cum- Patron -in- Chief BSLSA & Hon'ble Mr. Justice Dr. Ravi Ranjan, Judge, Patna High Court -cum- Executive Chairman, BSLSA along with the other Hon'ble Judges of Patna High Court.



As per new module of NALSA, a Legal Services Camp was organised by DLSA, Munger on 22.12.2018 at R. S. K. High School, Haveli Kharagpur, Munger. Around 3,375 people registered in the camp out of which 80 were the beneficiaries. Sri Murlidhar, District and Session Judge - cum- Chairman, DLSA, Munger, Sri Ashutosh Kumar, Secretary, DLSA, Munger, Smt. Pratima Kumari, Director, D.R.D.O., Munger were the distinguished guest gracing this event. Also present were Shri Vinay Kumar Pandey, Public Grievance Redressal Officer, Munger and Sri Sanjeev Kumar, SDO. All other panel lawyer & PLVs cooperated with DLSA to make the event a grand success.



Lighting of lamp and inauguration of Legal Service Camp.



Women empowering themselves.



Distribution of 14 tricycle to the beneficiaries.





In this delivery - based programme, total seven thousand and seventy nine (7,079) people registered themselves on the spot and four thousand one hundred and ninety seven (4,197) persons were given benefits of different Govt. Schemes. More than ten thousand persons (10,000) were present on this occasion.

LEGAL SERVICES CAMP AT GAYA

First delivery based Legal Services Camps as per new module of NALSA was organized at Tekari sub-division of DLSA Gaya on 30.01.2018 on the subject of Child Labour and Victims of trafficking.



The camp was attended by about 2000 persons who were connected with different schemes of government for their benefits and welfare which includes processing the application of ration card under

Ujjwala scheme etc.



Total 16 stalls of various Government Department including DLSA, Labour Resources Department, Social Welfare Department, Pradhan Mantri Ujjwala Yojana, Jan Dhan Yojana, Women and Child Helpline and Home Department (Anti Human Trafficking Unit) were set up. Free medical check up facility was also provided where many people received free medicines too.

PDS scheme, gas connection to BPL families' under





LEGAL SERVICES CAMP AT SITAMARHI

On 25.02.2018, a delivery based legal service camp as per the new module of NALSA was organised at Bagmati Project Field Block Runnisaidpur, District Sitamarhi on the subject of transgender, senior citizens and victims of disaster.

The camp was attended by about 5 to 6 thousand people including the prior identified 2000 beneficiaries under different schemes of Government for their benefit and welfare which included processing of their applications with regard to Ration Card, Pension Card, P.D.S. Scheme, Ujjwala Scheme, Pradhanmantri Awas Yojana etc.











LEGAL SERVICES CAMP AT PURNEA

A delivery based Legal Services Camp as per new module of NALSA was organized at Dhamdaha Sub-division, District Purnea on 27.03.2018 on the subject of SC/STs, Beggars and Homeless, Road Safety and Accident and NALSA (Effective Implementation of Poverty Alleviation) Schemes 2015 for success of Camp ground work such as identification of beneficiaries or victims was done by the PLV (Para Legal Volunteers) and retainer lawyers of District Legal Services Authority, Purnea.



The camp was attended by Sri Krishna Gopal Dwivedi, District & Sessions Judge, Purnea, Sri R.N.S. Pandey, Joint Secretary, BSLSA, Sri Krishna Gopal, Secretary, DLSA, Purnea, Sri Sumit Ranjan, Asstt. Registrar, BSLSA and other District Officials. The camp was attended by about five thousand people out of which 3,100 persons were identified as beneficiaries under different schemes of Government for their benefits and welfare which includes processing of their applications with regard to Ration Card, Pension Card, Public

 $Distribution\,System,\,Ujjwala\,Scheme\,and\,Pradhanmantri\,Awas\,Yojana\,etc.$

Stalls of various Government Departments including DLSA, Health Department, Transport

Department, Agriculture Department, Labour Resources Department, Pradhan Mantri Ujjawala Yojana and other Departments were set up. Free medical check up facilities were also provided to many people who also received free medicines.





Sri Krishna Gopal Dwivedi, District & Sessions Judge, Purnea and Sri R.N.S. Pandey, Joint Secretary, BSLSA,

LEGAL AWARENESS PROGRAMME



On the occassion of 'World Human Right Day' Bihar State Legal Services Authority in collaboration with Sarvochcha Manavadhikar Sanrakshan conducted legal awareness programme on NALSA (Legal Services to the mentally ill and Mentally Disabled Persons) Scheme - 2015 and NALSA (Legal Services to the Senior Citizen) Scheme - 2016. Sri Sunil Dutta Mishra, Member

Secretary, BSLSA, Sri R. N. S. Pandey, Joint Secretary BSLSA, Sri Kishor Kunal, Asst. Registrar, BSLSA, Padam Shree awardee Ms. Sudha Varghese, Dr. N. K. Sinha, Additional Director cum state programme officer, State

Health Society and Shri Girish Chandra Mishra, State Coordinator, Helpage India addressed the gathering. On this occassion the provisions of Mental Health Act-2017 was discussed in detail. People were made aware about the District Mental Health Programme (DMHP) running in eleven districts of



Bihar. An oath was also taken by all the participants to protect the Human Right of senior citizens and mentally-ill persons.



Group of Participants

Training Given Under TELE LAW SCHEME

Training of the 2nd phase of Para Legal Volunteers and Village Level Entrepreneurs on 22.02.2018 at BSLSA, Patna

S. No.	District Name	No. of VLEs	No. of PLVs
01 Banka		12	12
02	Bhagalpur	13	13
03	Jamui	11	11
04	Lakhisarai	05	05
05	Munger	02	02
06	Muzaffarpur	04	04
07	Saharsa	16	16
Total		63	63

Bihar State Legal Services Authority on 02-02-2018 operationalised "Tele-Law Centre", in 11 districts of Bihar. The training of mapped PLVs & VLEs of 11 districts namely Aurangabad, Buxar, Bhojpur (Ara), Vaishali (Hajipur), Patna, Nalanda (Biharsharif), Jehanabad, Kaimur (Bhabhua), Gaya, Rohtas (Sasaram) & Nawada was organised on 11th & 12th November, 2017.



Lighting of Lamp.









Training of the 3rd phase of Para Legal Volunteers and Village Level Entrepreneurs on 14.03.2018 at BSLSA, Patna

S. No.	District Name	No. of VLEs	No. of PLVs
01	Katihar	45	45
02	Khagaria	11	11
03 Kishanganj		09	09
Total		65	65













Training of the 4th phase of Para Legal Volunteers and Village Level Entrepreneurs on 15.03.2018 at BSLSA, Patna

S. No. District Name		No. of VLEs	No. of PLVs
01	Araria	28	28
02 Samastipur		37	37
Total		65	65













Training of the 5th phase of Para Legal Volunteers (PLVs) and Village Level Entrepreneurs (VLEs) was organised on 08-05-2018 at BSLSA, Patna, in which 30 VLEs and 61 PLVs participated.

Training of the 6th phase of PLVs and VLEs was organised on 09-05-2015 at BSLSA, Patna, in which 57 PLVs and 43 VLEs participated.

Training of the 7th phase of PLVs and VLEs was organised on 10-05-2018 at BSLSA, Patna, in which 44 PLVs and 32 VLEs participated.

Master Trainer Sri N. K. Lal, Retd. ADJ, Sri Rabindra Nath Tiwari, Advocate, Patna High Court and Sri Sanjay Kumar Mishra, Social Worker along with two empanelled lawyers of Tele Law Centre of BSLSA were enganged with the common service centre team of Bihar for the said training Programme.











Training Programme of Panel Lawyers by Master trainer from January, 2018 to December, 2018.

S. No.	Date of Training	No. of Panel Lawyer	Name of the DLSA
01	17th - 18th Feb. 2018	50	Jehanabad
02	24th - 25th Feb. 2018	38	East Champaran (Motihari)
03	17th - 18th Mar. 2018	46	Sitamarhi
04	31st Mar 1st Apr. 2018	46	Purnea
05	7th - 8th Apr. 2018	72	Bhagalpur & its sub-Division
06	28th - 29 Apr. 2018	64	Khagaria & its sub-Division
07	5th - 6th May, 2018	34	Madhepura
08	19th - 20th May, 2018	44	Saharsa
09	2nd - 3rd June, 2018	40	Kishanganj
10	9th - 10th June, 2018	46	Katihar
11	23rd - 24th June, 2018	46	Nalanda (Biharsharif)
12	30th June - 1st July, 2018	29	Nawada
13	7th - 8th July, 2018	79	Rohtas (Sasaram) &
			its Sub- Division
14	21st - 22nd July, 2018	66	Gaya & its Sub-Division
15	28th - 29th July, 2018	50	Gopalganj
16	16th - 19th August, 2018	34	Saran (Chapra)
17	25th - 26th August, 2018	20	Siwan
18	15th - 16th Sep., 2018	34	Lakhisarai
19	29th - 30th Sep., 2018	32	Sheikhpura
20	17th - 18th Nov., 2018	32	Jamui
21	15th - 18th Dec., 2018	42	Banka
	Total	944	





Jehanabad Motihari





Purnea Sitamarhi

Shri Nirmendu Kumar Lal (Retd. ADJ) & Adv. Rabindra Nath Tiwari as a Master Trainer trained Panel Lawyers of Jehanabad, Motihari, Sitamarhi, Purnea on Training Module Part I and II prepared by the NALSA.

TRAINING -CUM- SENSITISATION PROGRAMME OF PANEL LAWYERS



Shri Sunil Dutta Mishra, Member Secretary, BSLSA Addressing the Participants.

One Day Training -cum- Sensitisation Programme of Panel Lawyers of Legal Service Clinics at Child Welfare Committee was organized on 15.09.2018 at BSLSA, Patna. All panel lawyers were sensitized regarding their role at Legal Service Clinic of Child Welfare Committee in each district.



Distribution of Certificate to the Participant



Participant Panel Lawyers

Three Panel Lawyers of each district deputed at the 'Front Office' on 22.09.2018 at BSLSA were sensitized about their role and work at 'Front Office'.



Shri Sumit Ranjan, Registrar, BSLSA & Shri Kishor Kunal, Asst. Registrar, BSLSA interacting with the participants Panel Lawyer in an Open Session.

TRAINING -CUM- SENSITISATION PROGRAMME OF PANEL LAWYERS

One Day Training -cum- Sensitization Programme of Remad Lawyer was organised on 29.09.2018 at BSLSA, Patna.



Shri Sumit Ranjan, Registrar, BSLSA, Shri Kishor Kunal, Asst. Registrar, BSLSA, Adv. Anshuman (Patna High Court) interacting with Remand Lawyers during sensitization programme.



Participant Remand Lawyers

One Day Training -cum- Sensitization Programme of Jail Visiting Lawyers was organised on 17.11.2018 at BSLSA, Patna.



Participant Jail Visiting Lawyers



Shri R.N.S. Pandey, Joint Secretary, BSLSA, Shri Kishor Kunal, Asst. Registrar, BSLSA, Shri Rohit Kumar, BSLSA interacting with participant.

TRAINING -CUM- SENSITISATION PROGRAMME OF PANEL LAWYERS

One Day Training -cum- Sensitization Programme of Panel Lawyer deputed at Legal Services Clinics of Juvenile Justice Board was organised on 24.11.2018 at BSLSA, Patna.



Shri Sunil Dutta Mishra, Member Secretary, BSLSA Addressing the Participants along with Shri R.N.S. Pandey, Joint Secretary, BSLSA and others.



Distribution of Certificate to the Participants.



Panel Lawyers of DLSA Participating in One Day Training -cum- Sensitization Programme on 27.10.2018 at BSLSA, Patna.

CONSULTATION PROGRAMME

One day State Consultation Programme on HIV & AIDS Control Act - 2017



One day consultation on HIV & AIDS Control Act - 2017 was organised by BSACS in collaboration with Bihar State Legal Services Authority (BSLSA) on 24.09.2018 at Internship Room, BSLSA, Patna. Shri Sunil Dutta Mishra, Member Secretary, BSLSA, Shir R.N.S. Pandey, Joint Secretary, BSLSA, Shri Kishor Kunal, Asst.

Registrar, BSLSA, Shri Manoj Kumar Sinha (Joint Director, IEC), Ms. Garima Sharma (Consultant NACO), Akbar Jawed Azhar (ALC, Labour Department), Dr. Neelam Sihna (Sr. DMO, Railway Hospital, Danapur, Mr. Abhijeet (Plan India), Mrs. Amrita Soni (NCPI) and other delegates from different NGO participated in the programme. All the stakeholders participated in the brain storming session in accordance with its geographical & other needs.





Participants in the Session.

TRAINING PROGRAMME OF DLSAs SECRETARY

One day training programme of FullI Time Secretaries of District Legal Services Authorities of Bihar was organised on 01.07.2018 at Internship Room of Bihar State Legal Services Authority.



Shri Om Prakash, State Information Commissioner disseminating provisions and laws relating to 'Right to Information Act.'



Shri Sunil Dutta Mishra, Member Secretary, BSLSA, Shri R. N. S. Pandey, Joint Secretary BSLSA & Sri Kameshwar Pandey, Finance department, Govt. of Bihar taking session on Accounts.



Participant DLSA Secretaries.

INTERACTION PROGRAMME

Interaction with new
Trainee -cum- Probationer
Judges of 29th Batch (Bihar
Judicial Services).



Groups Photo

Orientation Programme on PERMANENT LOK ADALAT



One day orientation programme of Chairman and non-judicial members of Permanent Lok Adalat along with DLSAs Secretary of Bhagalpur, Saran, Patna, Darbhanga, Munger, Saharsa, Purnea, Gaya and Muzaffarpur was organised on 17-02-2018 at the Internship room of Bihar State Legal Services Authority.

The inaugural session of the Programme was addressed by Hon'ble Mr. Justice Ajay Kumar Tripathi, Judge, Patna High Court - cum-Executive Chairman, BSLSA. His lordship spoke on the purpose of PLA and elaborately discussed the nature of cases that should be taken up and the cautions to be taken while exercising the respective jurisdiction by the members of bench.

The programme extensively covered the Role and Jurisdiction of Permanent Lok Adalat & Supervision of work.



Group Discussion among the Chairman and non-judicial members of Permanent Lok Adalat.



Secretary, DLSAs, Chairman and non-judicial members of Permanent Lok Adalat.



One day State Consultation on Child protection was organized by Bihar State Legal Services Authority and Bachpan Bachao Andolan, on 21st Feb, 2018.

The programme was attended by 105 participants comprising of the representatives from State Govt. departments, legislature, executive, judiciary, media and CSOs from across the districts of Bihar along with Shri Vijay Kumar Sinha, Minister of Labour Resource Department, Govt. of Bihar, Shri Sunil Dutta Mishra, Member Secretary, BSLSA, Sri R.N.S. Pandey, Joint Secretary, BSLSA, Dr. Sampurna Behura, Director (Programme) BBA, Smt. Nisha Jha, Ex-Chairperson, Bihar State Commission for Protection of Child Rights, Smt. Anita Sinha, Ex-Vice Chairperson, Bihar State Child Labour Commission, Sri Sunil Kumar, Director, Social Welfare, Govt. of Bihar, Dr. Mokhtarul Haque, State Convener, BBA, Bihar.





One day Round Table on Child Sexual Exploitation and Child Trafficking issue was organized by ATSEC India in co-operation with ATSEC Bihar State Chapter supported by ECPAT International & Equations Bangalore on 14-06-2018 in Ashok Patliputra Hotel, Patna.



PARTICIPANTS



A seminar was organized in Bihar Industries Association on 14.06.2018 on the subject "World Elders Abuse Awareness Day (WEAAD) 2018". Sri Sunil Dutta Mishra, Member Secretary, BSLSA inaugurated the event as Chief Guest. Sri R.N.S. Pandey, Joint Secretary, BSLSA also participated in this programme. A nationwide report on "Elder Abuse in India" was released by Sri Girish Chandra Mishra-State Head, Bihar in this Programme. Interns participating in Summer Internship programme of BSLSA also participated in the programme.











One day Seminar on International Drug Abuse and Illicit Trafficking Day on 26.06.2018 at BSLSA.

Shri Sunil Dutta Mishra, Member Secretary, BSLSA, Shri R.N.S. Pandey, Joint Secretary, BSLSA,

Mr. Frank, child right activist, Mr. Deepak Kumar, State Co-ordinator Disha Foundation, Shri R. N. Nigam, Secretary DLSA, Patna participated in the programme with the representatives of other NGOs, law students etc.









NDPS Act & NALSA (Legal Services to the Drug Abuse) scheme, 2015 were highlighted in this seminar and the ill-effect of drug abuse was also discussed at large. Participants took the oath against the drug abuse menance.

VISIT OF DLSA



Shri Sunil Dutta Mishra, Member Secretary, BSLSA and Shri R.N.S. Pandey, Joint Secretary, BSLSA visited DLSAs Sheikhpura, Lakhisarai, Sheohar and Kishanganj.



Tree Plantation Programme in DLSA.



01.01.2018 to 23.01.2018 in the premises of BSLSA at the Internship room. Apart from various law colleges of Bihar like Chanakya National Law University, Patna Law College, Bihar Institute of Law, there were also students from KIIT University, UPES Dehradun, NLU, Assam, Aligarh Muslim University, Alliance University,

BHU, New Law College, Pune etc. During the Internship Programme, students were asked to prepare projects on different topics related to Legal Services.

They were also sensitized about the working of SLSA on NALSA schemes on Women, Children, Senior Citizens, Victims of Trafficking etc. and ADR mechanism. In the course of the Internship Programme students were taken to 'Central Jail Beur', Observation Homes and Civil Court to give them



experience of their condition and working. They also got an opportunity to interact with State Co-ordinatiors of different NGOs e.g.: UNICEF, Justice Venture International, Center Direct etc. Valedictory Session was addressed on 23.01.2018 by Hon'ble Mr. Justice Ajay Kumar Tripathi, Judge, Patna High Court & Executive Chairman, BSLSA and certificates were distributed among interns.





Hon'ble Mr. Justice Ajay Kumar Tripathi, Judge, PHC -cum- Executive Chairman, BSLSA interacting with Interns.



Member Secretary, Joint Secretary, Asst. Registrar of BSLSA and Prof. Birendra Gupta, Patna Law College interacting with the law students.

Summer Internship Programme was conducted within the premises of BSLSA at internship room from 4th June 2018 to 25th June 2018. Law students of different law colleges across the country participated in the internship programme. They were apprised of various social legislations and NALSA schemes.



Certificate Distribution among law interns.



















































































BSLSA: At A Glance

January to December 2018

NATIONAL LOK ADALAT

MOBILE LOK ADALAT

	Case Disposal		
Date	Pre-Litigation	Post Litigation	
10.02.2018	42336	3671	
22.04.2018	25899	3077	
14.07.2018	27474	4085	
08.09.2018	30581	3729	
08.12.2018	33524	5609	
Total	159814	20171	

|--|

CONTINUOUS LOK ADALAT

Dete	Total Case Disposal		
Date	Date Pre-Litigation Post Litig		
Jan. to Dec., 2018	508	108	

STATISTICAL INFORMATION OF TRAINING PROGRAMMES OF PANEL LAWYER & PARA-LEGAL VOLUNTEERS

S No.	Training Programme Conducted	Training etc. Month		Duration of the Programme	No. of Participants
1.	Panel Lawyers	Basic Training , Induction Programme, Legal Awareness Camp, Refresher Training	111	1 hr – 4 hr	1506
2.	Para-Legal Volunteers (PLVs)	Basic Training, Induction Programme, Legal Awareness Programme, Refresher Training	86	1 hr – 3 hr	2351
3.	Others (Pl. Specify)	Mediation Awareness	15	1 hr – 2 hr	338

STATEMENT OF ALLOTMENT TO THE VICTIMS UNDER BIHAR VICTIM COMPENSATION SCHEME, 2014

Nature of the Offence	No. of Victims	Compensation Awarded in Rs.
Acid	65	1,20,33,000
POCSO	91	1,71,71,000
Rape	116	3,74,65,000
Death	118	1,89,80,000
Human Trafficking	13	6,50,00
Kidnapping	03	1,50,000
Others	03	1,10,000
Total	409	8,65,59,000

LEGAL AWARENESS PROGRAMME ON NALSA SCHEME FROM JAN.-2018 to DEC.-2018

S.No.	Name of Scheme	No. of Beneficiary
1	NALSA Scheme (Legal Services to Disaster Victims)	4703
2	NALSA Scheme (Child Friendly Legal Services to Children and their Protection)	5433
3	NALSA Scheme (Legal Services to Senior Citizens)	5249
4	NALSA Scheme (Protection & Enforcement of Tribal Rights)	5042
5	NALSA Scheme (Effective Implementation of Poverty Alleviation)	4457
6	NALSA Scheme (Legal Services to Victim of Acid Attack)	5332
7	NALSA Scheme (Legal Services to the Worker in the Unorganized Sector)	5034
8	NALSA Scheme (Legal Services to Mentally ill & Mentally Disabled Persons)	4680
9	NALSA Scheme (Legal Services to Victims of Trafficking & Commercial Sexual Exploitation)	5086
10	NALSA Scheme (Legal Services to Victims of Drug abuse & Eradication of Drug Menace)	5390

MEDIATION REPORT

SI. N.	Name of Month	Referral	Settled	Not Settled	Non- Starters	Connected Cases	Pending Cases
1	Jan-18	247	37	216	87	0	437
2	Feb-18	225	23	190	69	0	395
3	Mar-18	207	15	122	35	0	430
4	Apr-18	189	29	114	28	0	448
5	May-18	179	22	163	34	0	408
6	Jun-18	168	14	145	44	0	373
7	Jul-18	174	32	130	28	0	349
8	Aug-18	191	30	120	52	0	334
9	Sep-18	284	28	116	35	0	438
10	Oct-18	158	21	120	34	0	421
11	Nov-18	199	11	90	85	0	432
12	Dec-18	248	12	96	68	0	504
	Total	2469	274	1622	599	0	4969

STATISTICAL INFORMATION IN RESPECT OF LEGAL LITERACY/LEGAL AWARENESS CAMPS/PROGRAMMES (INCLUDING SEMINARS, WORKSHOPS, DEBATES ETC.)

S. No.	Mode/place of Awareness Programme	No. of Programme Held	No. of Persons Attended	Subjects
1	School/College/ university	501	27382	Legal Awareness Programme on NALSA (Legal Services to the victims of Drug Abuse and Eradiation of Drug Menace) Scheme,2015. Legal Awareness Programme on NALSA (Legal Services to the Worker in the Unorganised Sector) Scheme,2015. Legal Awareness Programme on NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015. Legal Awareness Programme on the topic of Plea Bargaining and Right to Transgender etc
2	Village/ community Centre	1268	39540	Legal Awareness Programme on NALSA (Legal Services to the victims of Drug Abuse and Eradiation of Drug Menace) Scheme,2015. Legal Awareness Programme on NALSA (Legal Services to the Worker in the Unorganised Sector) Scheme,2015. Legal Awareness Programme on NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015. Legal Awareness Programme on the topic of Plea Bargaining and Right to Transgender etc
3	Jail/other custodial home	646	17936	Legal Awareness Programme on NALSA (Legal Services to the victims of Drug Abuse and Eradiation of Drug Menace) Scheme,2015. Legal Awareness Programme on the topic of Plea Bargaining etc
4	Others (Block, Panchayat, Hospital etc)	531	14771	Legal Awareness Programme on NALSA (Legal Services to the victims of Drug Abuse and Eradiation of Drug Menace) Scheme,2015. Legal Awareness Programme on NALSA (Legal Services to the Worker in the Unorganised Sector) Scheme,2015. Legal Awareness Programme on NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015. Legal Awareness Programme on the topic of Plea Bargaining and Right to Transgender etc
	Total	2946	99629	

सपव कराए । तााव पनता आध् व क्ता रा वाष्ट्रिया वगकास

नागारकों का कानूना मदद देंगे प्रशिक्षण पाए स्वयंसेवक

विधि स्वयंसेवकों को तीन दिनों तक मिली ट्रेनिंग



प्रशिक्षण दे रहे न्यायिक पदाधिकारी व अधिवक्ता।

सिटी रिपोर्टर | बिहारसरीफ

जिला विधिक सेवा प्राधिकार द्वारा आयोजित पारा विधि स्वयं सेवकों का तीन दिवसीय प्रशिक्षण शिविर संपन्न हो गया। समापन के अवसर पर प्राधिकार के सचिव रेशमा वर्मा ने विधिक सेवा पाशिकप का गाणीय में लेकर जिला

निगरानी करना है। उन्होंने कहा कि इस अधिनियम के अंतर्गत निःशुल्क कानुनी सेवाएं भी उपलब्ध कराई जाती है। प्रशिक्षक दिनेश कुमार ने पारा विधि स्वयं सेक्कों को उनके. कर्तव्य के बारे में जानकारी दी। इस क्षा कि विश्व मेरा प्राधकार क अवसर पर अधिवक्ता अजय कुमार तर्ण भीमा कमरी एमेर कमर विश्वनिक कर किया

पीटने किया ऑन दस्पॉट ४६५ मामलों का निपटारा

पहुंचे थे पराकार

एक दशक से भी पुराने मामलों का किया गया निपटारा

पैनल अधिवक्ताओं की दो दिवसीय ट्रेनिंग शुरू



मिल्दे तब असे को कर्मकों के लिए सन्ता र प्रांचका को मचिक नीमत सिंह ने बताया कि ने दिवसीय प्रीयाशय में अरबल तथा जहानाबाद न्यायमंडल

सिना न्हेंमदरान सिंह चित्रकेल कमाने.

हर दो महीने में होता है आयोजन, बड़ी संख्या में निःशुल्क निपटाए जाते हैं सुलहनीय मामले

राष्ट्रीय लोक अदालत में 1064 मामलों का निपटारा 3.24 करोड़ का लोन सेटलमेंट, 97 हजार का जुर्माना

जिला विकिक रोज प्रिकार के अध्यक्ष का जिला जब उज्जबन बुमार दुवें और मधिन पारक आलोक कोरिक की देखीएत में शनिवार की राष्ट्रीय लोक अरातन को आयोजन किया तथा एडोर्ड प्रमय अरातन को आयोजन किया तथा एडोर्ड प्रमय शॉशपुरूग प्रसर सिंह ने कहा कि प्रायेक दो सह के अंतरान् पर हाड्येय लेक अरातन का आयोजन किया जातान के राह्य जब अंगता का अध्यात करना जब है। वह मुस्तानेय यह निमुख्य और महर निप्छा जते हैं। प्रश्चित के प्रनिष्ध में क्या है यह मुख्तीय वहीं को निप्छाने का केशा अन्यक देव हैं। प्राप्त के निप्पादन के निर एहीं में वर्षाम्य निवाह में स्त्री के निप्पादन के निर एहीं में वर्षाम्य निवाह के निप्पादन के निर्माण परिवाह वर्षाम्य मन्दर किंद, गतित कुमम प्राप्तिय, हारास प्रश्चित हों प्राप्तिय मानू अश्वन व रेकमा वर्मा की



1500 लोगों की समस्याओं का ऑन स्पॉट निपटार

न दफ्तर के चक्कर काटने का टेंशन न बाबुओं की खुशामद, समस्याओं का फैसला ऑन स्पॉट। मंगलवार को विधिक सेवा शिविर में लोगों की

राजस्ट्रार स्टंट लागल सावस आधारटी के सुमित रंजन, राज्य विधिक सेवा प्राधिकार के संयुक्त सचिव आरएनएस पाँड, जिला विधिक प्राधिकार के सचिव गोपल्ल कृष्ण ड्रिबेदी, कमिशनर टीएन विन्देश्वरी, समस्या के निवारण को देखते हुए. डीआईजी सौरभ कुमार,डीएम प्रदीप लोग कहते नजर आ रहे थे कि काश . झा,विधायक लेशी सिंह समेत जिले

रिविट में 4 हज़र से ज्यादा लोगों ने प्रधननंत्री आवास योजन, मुख्यमंत्री कत्या रोजन एवं परिवारिक लभ वोजन, समजिक सरका पेरन योजन मतरेग अंतर्गत जॉब कार्ड, राजस्त, कृषि, भूमिहीने के लिए बारागीत पर्या एवं एलपीरी, प्रधानमंत्री उत्तवल योजन

चार हजार आवेदन आए

लोक अदालत में 226 मामलों का हुआ निबटारा

_{पहर} बेंबों की गठित ज्<mark>यायिक अफसरों की टींग ने मामलों</mark> को निपटाया, जिला जज ने लोक अदालत की बेंचों का किया निरीक्षण

में ९१९ मामले निष्पादित



मामलों का निष्पादन

पंद्रह बेंचों ने किया विभन्न २७ वर्ष पुराना मामला निपटाया गया



बेनीपुर बीएसएनएल के बकाया टेलीफोन बिल संबंधी मुकदमा पूट मामलों के निबटारे को लेकर स्थानीय व्यवहार न्यायालय परिसर में लोक अदालत का आयोजन किया गया। इसकी अध्यक्षता अपर मुख्य न्यायिक दंडाधिकारी नंद किशोर राम ने की। लोक अदालत में एक बेंच क गठन किया गया। इसमें पीठासीन पदाधिकारी स्वयं एसीजेएम व पैनल अधिवक्ता अमरेश झा ने कुल 226 मामलों का निष्पादन कर तीन लाख 72 हजार 556 रुपए बकाएदारों से जमा कराए। इस अवसर पर जीएम कमलेश कुकरेती, सीएओ सत्यनारायण साह, एओ जीपी सिंह, डीप् सिन्हा, प्राधिकार सहायक कुमार गौरव, पुण्यानंद ठाकुर, धीरज कुमा सिंह, पीठ लिपिक संजय कुमार, सुजीत कुमार समेत सैकड़ों मौजूद थे।

"न्यायिक प्रक्रिया जहाँ पक्षकारों की सहमति से निर्णय होता है।"

तिथि : ९ मार्च, १३ जुलाई, १४ सितम्बर एवं १४ दिसम्बर २०१९ राष्ट्रीय छोक अदाछन

स्थल : उच्च न्यायालय, जिला व अनुमंडल न्यायालय

सुखाधिकार, निषेधाज्ञा वाद, विनिर्दिष्ट कार्य वाद (Specific Performance Suits)} आदि। राजस्व मामले (केवल जिला न्यायालयों और उच्च न्यायालयों में लंबित) (xi) अन्य दीवानी मामले {किराया छोड़कर) (viii) भूमि अधिग्रहण के मामले (ix) सेवा (वेतन, भत्ता एवं सेवानिवृत्ति लाभों से संबंधित) मामले (x) बिजली और पानी के बिल संबंधी मामले (Non-Compoundable को छोड़कर) (vii) वैवाहिक विवाद (तलाक को अंतर्गत वाद (iii) धन वसूली वाद (iv) मोटर दुर्घटना दावा न्यायाधिकरण (MACT) वाद (v) श्रम संबंधी मामले (vi) न्यायालयों में लंबित वाद (i) आपराधिक शमनीय (Compoundable) मामले (ii) N.I. Act की धारा 138 के (Maintenance) मामले (vi) अन्य {आपराधिक शमनीय (Compoundable) मामले एवं अन्य सिविल विवाद} बिजली और पानी के बिल मामले (Non-Compoundable मामलों को छोड़कर) (v) भरण-पोषण विषय : मुकदमा पूर्व वाद (i) N.I. Act की धारा 138 के अंतर्गत वाद (ii) धन वसूली वाद (iii) श्रम विवाद (iv)

लोक अदालत द्वारा अपने मामले का परस्पर वार्ता के आधार पर निष्पादन के इच्छुक व्यक्ति तत्काल सम्पर्क करें :-

- सचिव, उच्च न्यायालय विधिक सेवा समिति, पटना उच्च न्यायालय परिसर, पटना।
 सम्बन्धित जिला विधिक सेवा प्राधिकार के सचिव, सिविल कोर्ट परिसर।
- 3. सम्बन्धित अनुमंडल विधिक सेवा समिति के सचिव।
- 4. सम्बन्धित विभाग / बैंक / इंश्योरेंस कम्पनी / बिजली कम्पनी इत्यादि।
- 5. न्यायालय / न्यायाधिकरण जहाँ मामला लिम्बत है।
- 6. बिहार राज्य विधिक सेवा प्राधिकार, बुद्ध मार्ग, पटना।

टेकों—लॉ) विडियो–कॉन्फ्रेंसिंग अथवा टेलीफोन के जरिए वकीलों द्वारा दूरदराज एवं हाशिए पर रहने वाले लोगों

को कानूनी सलाह एवं जानकारी देने हेतु टेली-लॉ की तकनीकी सुविधा ग्राम पंचायत में स्थित मैप किए गिए

ऐन्टरप्रेन्योर (VLE) से संपर्क करें। वेबसाइट :-www.tele-law.in; टेलीफोन :-0612-2508366/07562811076

(Mapped) CSC पर उपलब्ध है। अधिक जानकारी के लिए अपने क्षेत्र के पैरा विधिक स्वयंसेवक (PLV) या विलेज लेवल

। नेट :

- लोक अदालत में परस्पर वार्ता के आधार पर मामलों का तुरंत मामलों का जाता है।
 लिस्तारण किया जाता है।
 लोक अदालत द्वारा पारित एवार्ड को सिविल कोर्ट की डिक्री की तरह कानुनी मान्यता है।
- अगर कोई न्याय शुल्क दिया गया हो तो निस्तारण के उपरान्त उसे वापस कर दिया जाता है।

स्थायी लोक अदालत

(जन उपयोगी सेवाएं)

वर्तमान में विधिक सेवा प्राधिकार अधिनियम, 1987 की धारा 22—बी के अंतर्गत पटना, पूर्णियाँ, भागलपुर, दरभंगा, गया, मुंगेर, मुजफ्फरपुर, सहरसा एवं सारण जिलों में स्थायी लोक अदालत (जन उपयोगी सेवाएं) का गठन किया गया है। जिसमें निम्नलिखित जन उपयोगी सेवाओं संबंधी विवादों का निपटारा किया जाता है:—

- परिवहन सेवाएँ (हवाई, सड़क या पानी) यात्रियों या माल के लिए या,
- डाक, टेलीग्राफ या टेलीफोन सेवाएं या
- किसी भी प्रतिष्ठान द्वारा जनता को बिजली, प्रकाश या पानी की आपूर्ति सेवाएं या,
- लोक वातावरण संरक्षण एवं सफाई तंत्र *या,*
- अस्पताल सेवाएं या औषधालय या,
- मा सवा या,
- शैक्षिक या शैक्षणिक संस्थानों या,
- आवास और भू—संपदा सेवा।

न्याय समाधान

राज्य प्राधिकार परिसर में एक निःशुल्क विधिक सेवा "न्याय समाधान" की स्थापना की गई है। जिसका उद्देश्य :

- विविध विधिक सेवाएँ एक केन्द्र पर उपलब्ध कराना,
- विधिक सेवाओं के लाभार्थियों को उनके वादों की अद्यतन जानकारी, विधिक सलाह एवं सहायता देना,
- नालसा, केन्द्र / राज्य सरकार आदि की योजनाओं की जानकारी देना,
- Video Conferencing के माध्यम से भी विभिन्न जिलों के जेल से संपर्क स्थापित कर बंदियों को कानूनी सलाह पैनल अधिवक्ताओं के माध्यम से देना।

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